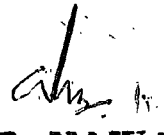
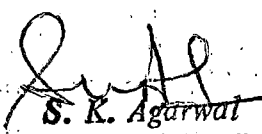
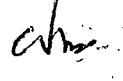
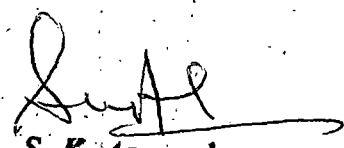


(5)

C.A.T. Bench, JAIPUR

Date of Order	Orders
<u>25.11.99</u>	vs CB. Sharma, counsel for the applicant None for the res pds. Learned counsel for the applicant - seeks adjournment. Allowed. May be listed for admission on 7.2.2000.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)
<u>7/2/2000</u>	vs CB. Sharma, counsel for the applicant vs P. Sharma, counsel for the res pds. Learned counsel for the applicant submits that he seeks to withdraw this OA as the applicant of this OA has expired before a year or so. In view of the submission made by the learned counsel for the applicant, this OA is disposed of as withdrawn.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)

Recd by
to reg
10/2/2000
H

Recd by
to reg
11/2/2000
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